

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 19/2023

Nagesh Vinayak Dhamale.

... Applicant

v.

MoEF&CC & Ors.

... Respondents

Sr. No.	Annexure No.	Particulars	Page Nos.	
1.		Reply by SEIAA		
2.	1	Copy of MoEF&CC Office Memo dated 12 th April, 2016		
3.	2	Copy of the SEIAA revalidation letter dated 27-05-2019		
4.	3	Copy of the 12 th April, 2022 MoEF&CC notification regarding automatic extension of validity of EC		
5.	4	Copy of the clarification issued by MoEF&CC dated 13 th December, 2022		
6.	5	Copy of SEAC MoM dated 22 – 25 August, 2022		

7.	6	SEIAA 12 th January 2023 MoM		
8.	7	SEAC MoM dated 21 – 23 March, 2023		
9.	8	SEIAA MoM dated 2 nd May, 2023		
10	9	EC dated 6 th June, 2023		

Pune

Date : 02-12-2024



Aniruddha S Kulkarni

Standing Counsel for

SEIAA, SEAC

Environment and Climate Change Department

Government of Maharashtra



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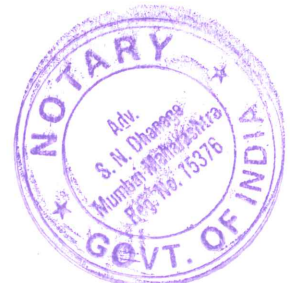
REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA

I, Dattatray Suryakant Bhalerao, working as Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.

1. It is submitted that at the very outset this respondent denies each averment made in the present application which is contrary to and

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inconsistent with the averments made and facts states in the present reply. It is submitted that nothing stated in the application may deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.

2. The present case pertains to alleged non-compliance of EC conditions and changing the scope of the project by PP.
3. The present project has been granted first EC on 12th June, 2012 in the name of Residential Project Group Housing with Shopline by M/s. Kunal Sulakshan Associates, located at Sr. No. 10, Hissa No. 1A, Mamurdi Village, Taluka Haveli, District Pune. Total BUA was 78,406.27 m². Total 10 number of buildings (A to J) : B+S+12 floors, total 482 flats, one commercial building K, 40 number of total shops.
4. The said EC would have got expired in the year 2017. However, the MoEF&CC have issued an Office Memo dated 12th April, 2016 wherein it is stated that *"The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, there validity will stand automatically extended to seven (7) years."*
5. Accordingly the validity of EC granted in 2012 got extended till 2019. Copy of MoEF&CC Office Memo dated 12th April, 2016 is annexed as **Annexure 1**.



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6. Subsequently, during the validity of the earlier EC, the PP applied for revalidation of the EC on 10-05-2019. The same was considered by SEIAA in its 167th Meeting dated 21-05-2019 and the EC granted on 12-06-2012 was revalidated upto 10-06-2022.

Copy of the SEIAA revalidation letter dated 27-05-2019 is annexed as **Annexure 2**.

7. On 12th April, 2022, the MoEF&CC issued a notification amending the validity of various ECs granted under the EIA Notification. According to the said notification, validity of EC which had not expired as on the date of publication of the said notification, they automatically stand extended to the respective increased validity. Hence, the validity of the EC dated 12-06-2012 stood extended till 10th June, 2022.

Copy of the 12th April, 2022 MoEF&CC notification regarding automatic extension of validity of EC is annexed as **Annexure 3**.

8. Subsequently, MoEF&CC issued a clarification dated 13th December, 2022 clarifying the applicability of notification dated 12th April, 2022. Copy of the clarification is annexed as **Annexure 4**.

9. On 10th June, 2022, PP made application for reappraisal of the project. SEAC considered the proposal in their 150th meeting held between 22 - 25 August, 2022. PP submitted the application for prior



EC of proposed residential project for total plot area of 31535.00 m², FSI area of 40647.21 m², Non FSI area of 27311.52 m² and total BUA of 67958.73 m².

10. SEAC noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was "B+P_12 floor" & for Commercial it was only ground floor but PP has constructed building with building profile "P +12 floors" & "G + 1 floor" respectively.

11. After detailed deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.

Copy of SEAC MoM dated 22 – 25 August, 2022 is annexed as **Annexure 5.**

12. SEIAA considered the proposal of PP in their meeting 21st October, 2022. SEIAA asked PP to submit clarification signed by PP, Architect and Environment Consultant as to why SEIAA should not



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proceed against the PP in accordance with the minutes of SEAC.

Proposal was deferred for compliance of the points.

13.PP submitted their reply on 19-11-2022 which was considered by SEIAA in their 255th meeting held on 12th January, 2023. Following points were submitted by PP –

- 1) During EC meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.
- 2) On 24-05-2021, 1st sanction was obtained in which 5 buildings were having basement and 5 buildings without basements. Considering this sanction, they started with the construction of buildings that did not have basements.
- 3) Later on 26-06-2014 second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
- 4) The parking requirement after deducting the basement was suffering the municipal norms and the same was sanctioned by the municipal authority.
- 5) As the basement is not constructed, large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by

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avoiding transportation of large quantities of construction waste.

6) As per the EC dated 12-06-2012 building heights were given 35.95m which was considered from 1st floor and now building height is considered from ground level.

7) Commercial building constructed on site is only ground floor which is wrongly mentioned as G+1 floor in SEAC MoM. Commercial building is constructed as per EC.

In view of the above, PP requested SEIAA to refer back the proposal to refer back the proposal to SEAC for appraisal. SEIAA 12th January 2023 MoM are annexed as **Annexure 6**.

14. SEAC considered the proposal in their 167th Meeting dated 21 – 23 March, 2023 and recommended the proposal for EC to SEIAA. Minutes attached as **Annexure 7**.

15. SEIAA considered the proposal in their 260th meeting dated 2nd May, 2023 and decided to grant EC. Minutes attached as **Annexure 8**.

16. EC was granted to the project on 6th June, 2023. EC attached as **Annexure 9**.

17. SEIAA has appraised the proposal based the information submitted by the PP. SEIAA has followed the due procedure under EIA




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Notification, 2006 and the Office Memos and Circulars issued by MoEF&CC from time to time while granting of the impugned EC. There are no procedural lapses on part of the SEIAA while granting the EC.

18. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai
Date- 02/12/2024

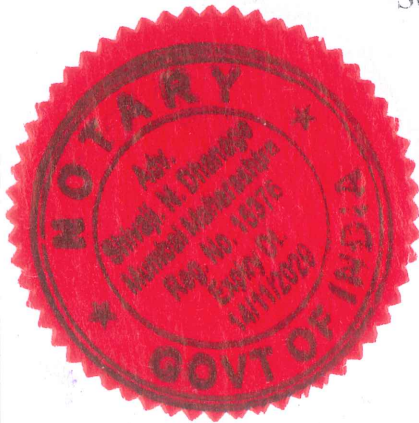

Dattatray Suryakant Bhalerao
Scientist-I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra



VERIFICATION

I, Dattatray Suryakant Bhalerao, Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

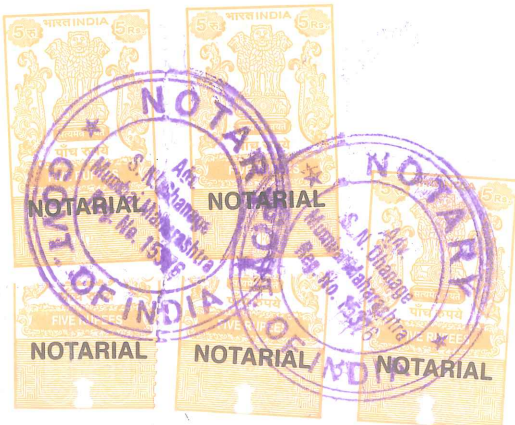
Solemnly affirmed on this 2nd day of December 2024 at Mumbai.



Dattatray Suryakant Bhalerao
Scientist-I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra

BEFORE ME

Adv. S. N. Dhanage
Notary Govt. of India
Regd. No. 15376, MUMBAI (MS)
404-405, 4th Floor, Davar House,
197/199, Near Central Camera Bldg
D. N. Road, Fort, Mumbai - 400001
Mob.: 8591897834



NOTED & REGISTERED
Page No. 37 Sr. No. 294
Date 02 DEC 2024

F. No. 22-27/2015-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Ali Ganj, Jor Bagh Road
New Delhi- 110003.

Dated the 12th April, 2016

OFFICE MEMORANUDM

Subject: Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification 2006 regarding extension of Validity of Environmental Clearance-Clarification regarding.

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:

- (i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, there validity will stand automatically extended to seven (7) years.
- (ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.
- (iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issues with the approval of the Competent Authority.


(Dr. Satish C. Garkoti)
Scientist 'F'

To

1. All ~~the~~ Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to HMEFCC
2. PPS to Secretary (EFCC)
3. PPS to SS(SK)
4. PS to JS(MKS)/PS to JS(BS) / PS to JS(GB)
5. Website of MoEFCC
6. Guard File

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEIAA-2019/CR-108/SEIAA.
Environment Department
Room No. 217, 2nd Floor,
Mantralaya,
Mumbai- 400032.
Date: 27.05.2019.

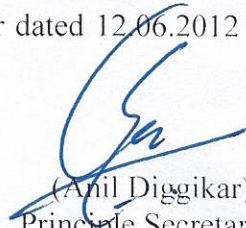
To
M/s. Kunal Sulakshan Associates,
Kamala House, Opp Kamla Nehru Park,
Off Bhandarkar Road, Pune-005.

Sub : Revalidation of Environmental Clearance for Proposed Group Housing with Shopline at S.No. 10, Hissa 1A mamurdi, Tal Haveli, Dist Pune by M/s.Kunal Sulakshan Associates

Ref : 1. Application for revalidation received on 10.05.2019.
2. Minutes of 167th meeting of SEIAA dated 21.05.2019.
3. Earlier EC letter no. SEAC-2010/CR.861/TC.2, dated 12.06.2012.

With reference to above subject matter, it is noted that, you have received Environment Clearance dated 12.06.2012. You have further applied for revalidation of Environment Clearance for said project within validity of the aforesaid EC vide above ref.(1). Your proposal for revalidation was considered in 167th meeting of SEIAA held on 21.05.2019 and as per decision taken in the meeting, the environment clearance granted vide above ref. (3) is revalidated for a period up to 10.06.2022.

The terms and conditions stipulated in the EC letter dated 12.06.2012 vide above ref. (3) shall remain the same.


(Anil Diggikar)
Principle Secretary
& Member Secretary, SEIAA



भारत का राजपत्र

The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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नई दिल्ली, मंगलवार, अप्रैल 12, 2022/चैत्र 22, 1944

No. 1720]

NEW DELHI, TUESDAY, APRIL 12, 2022/CHAITRA 22, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली 12 अप्रैल, 2022

का.आ. 1807(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा 2 के खंड (v) और उपधारा (1) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण एवं वन मंत्रालय में, परियोजनाओं के कतिपय प्रवर्गों के लिए पूर्व पर्यावरण अनापत्ति आज्ञापक बनाते हुए, संख्यांक का.आ. 1553(अ), तारीख 14 सितंबर, 2006 द्वारा पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) प्रकाशित किया है;

और, पूर्व अनुभवों के आधार पर, यह उल्लेखनीय है कि नाभिकीय शक्ति परियोजनाओं और जल शक्ति परियोजनाओं को पूरा होने की अवधि विभिन्न मुद्दों जैसे भौगोलिक आश्चर्य, वन मंजूरी में देरी, भूमि अर्जन, स्थानीय मुद्दों, पुनर्वास और पुनःव्यवस्थापन आदि के कारण परियोजना पूरी होने में अधिक समय लगता है, जो प्रायः परियोजना प्रस्तावक के नियंत्रण से बाहर होता है और इस संदर्भ में, केन्द्रीय सरकार को ऐसी परियोजनाओं के लिए पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना आवश्यक हो जाता है;

और, अन्य परियोजनाएं भी, ऐसी परियोजनाओं के कार्यान्वयन से संबंधित पर्यावरणीय मुद्दों सहित स्थानीय मामलों को संबोधित करने के लिए लगे समय पर विचार करने के लिए, केन्द्रीय सरकार यदि वह आवश्यक समझे ऐसे पर्यावरणीय मंजूरी की वैधता की सीमा को बढ़ा सकती है

और, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 (1957 का 67) के उपबंधों के अनुसार, खान और खनिज (विकास और विनियम) संशोधन अधिनियम 2015, के प्रारंभ की तारीख से ही, सभी खनिज पट्टे पचास वर्षों की अवधि के लिए दिए जा रहे हैं, और तदनुसार, केन्द्रीय सरकार खनन के पर्यावरण मंजूरी की वैधता को, संरेखित करना

आवश्यक समझती है जो वर्तमान में उपयुक्त पर्यावरणी सुरक्षा और पुनर्विलोकन के अधीन अधिकतम तीस वर्षों की अवधि तक अनुज्ञेय है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (सुरक्षा) नियम, 1986 को नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (सुरक्षा) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोकहित में उक्त नियमों के नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा की अभिमुक्ति के पश्चात् भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना का और संशोधन संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा करती है, अर्थात् :-

(i) पैरा 9 में,

(क) उपपैरा (i) और (ii) के स्थान पर निम्नलिखित उपपैरा रखा जाएगा, अर्थात् :-

(i) "पर्यावरणीय मंजूरी की वैधता" से वह अवधि अभिप्रेत है, जिसमें पूर्व पर्यावरणीय मंजूरी विनियामक प्राधिकारी द्वारा स्वीकृत है, या आवेदक द्वारा पैरा 8 के उपपैरा (iii) के अधीन स्वीकृत किया गया माना जा सकता है, की शुरुवात परियोजना या गतिविधियों द्वारा उत्पादन प्रचालन ; या अनुसूची के मद 8 से संबंधित निर्माण परियोजनाओं के मामले में सभी निर्माण प्रचालनों को पूरा करना है, जिसमें पूर्व पर्यावरणीय मंजूरी के लिए आवेदन संदर्भित है :

परंतु खनन परियोजनाओं या गतिविधियों के मामलों में वैधता खनन पट्टे के निष्पादन की तारीख से दिए जाएंगे।

(ii) किसी विद्यमान या नई परियोजना या क्रियाकलाप के लिए दी गई पूर्व पर्यावरणीय मंजूरी उस अवधि के लिए वैध होगी, जो-

(क) नदी घाटी परियोजनाओं या क्रियाकलापों के मामले में तेरह वर्ष [अनुसूची का मद 1(ग)]; (ख) परमाणु ऊर्जा परियोजनाओं या क्रियाकलापों और परमाणु ईंधन के प्रसंस्करण के मामले में पंद्रह वर्ष [अनुसूची का मद 1(ड)];

(ग) खंड (क) और (ख) में निर्दिष्ट खनन परियोजनाओं और नदी घाटी परियोजनाओं और परमाणु ऊर्जा परियोजनाओं के सिवाए अन्य सभी परियोजनाओं और क्रियाकलापों के मामले में दस वर्ष।

(iii) क्षेत्र विकास परियोजनाओं और टाउनशिप [मद 8(ख)] के मामले में, दस वर्ष की वैधता अवधि केवल ऐसी क्रियाकलापों तक सीमित होगी जो विकासकर्ता के रूप में आवेदक का उत्तरदायित्व हो सकता है:

परंतु यह कि इस उप-पैरा और उप-पैरा (ii) में सूचीबद्ध परियोजनाओं और क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को नदी घाटी परियोजनाओं के मामले में, संबंधित विनियामक प्राधिकरण द्वारा वैध पर्यावरण मंजूरी के संबंध में अधिकतम दो वर्ष की अवधि द्वारा, परमाणु ऊर्जा परियोजनाओं और परमाणु ईंधन के प्रसंस्करण के मामले में पांच वर्ष और अन्य सभी परियोजनाओं के मामले में एक वर्ष के लिए बढ़ाया जा सकता है, यदि आवेदन विद्यमान पर्यावरण मंजूरी की वैधता अवधि के भीतर आवेदक द्वारा विनियामक प्राधिकरण के लिए अधिकथित प्रोफार्मा में किया जाता है:

परंतु यह और कि विनियामक प्राधिकरण ऐसे विस्तार के अनुदान से पहले संबंधित विशेषज्ञ मूल्यांकन समिति से भी परामर्श कर सकता है।

(iv) खनन परियोजनाओं के लिए दी गई पूर्व पर्यावरण मंजूरी, समय-समय पर, अधिकतम तीस वर्ष, जो भी पहले हो, के अधीन, सक्षम प्राधिकारी द्वारा अनुमोदित और नवीनीकृत खनन योजना में निर्धारित परियोजना जीवन के लिए मान्य होगी:

परंतु इस उप-पैरा में सम्मिलित परियोजनाओं या क्रियाकलापों के संबंध में पर्यावरण मंजूरी की वैधता की अवधि को अगले बीस वर्षों के लिए, तीस वर्षों से आगे बढ़ाया जा सकता है, इस शर्त के अधीन कि विद्यमान पर्यावरण मंजूरी में अधिकथित विद्यमान पर्यावरण सुरक्षा उपायों की पर्याप्तता की जांच, तीस वर्ष की पर्यावरणीय मंजूरी की अधिकतम वैधता अवधि के भीतर परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की प्राप्ति पर संबंधित विशेषज्ञ मूल्यांकन

समिति द्वारा हर पांच वर्ष बाद और तत्पश्चात विस्तारित पर्यावरण मंजूरी, जैसा आवश्यक समझा जाए, परियोजना प्रस्तावक से अधिकथित प्रोफार्मा में ऐसे आवेदन की वैधता अवधि के भीतर प्राप्त होने पर पर्यावरण प्रबंधन योजना में ऐसे अतिरिक्त पर्यावरण सुरक्षा उपायों को शामिल करने के लिए हर पांच वर्ष में, खनन पट्टे की वैधता या खनन जीवन की समाप्ति या पचास वर्ष, जो भी पहले हो, तक की जाएगी।”;

(ख) "(iii) जहां उप-पैरा (i) और (ii) के अधीन विस्तार के लिए आवेदन फाइल किया गया है" कोष्ठक, अंक और शब्दों के लिए, निम्नलिखित रखा जाएगा, अर्थात्: -

"(v) जहां उप-पैरा (ii), (iii) और (iv) के अधीन विस्तार के लिए आवेदन अधिकथित प्रोफार्मा में फाइल किया गया है"।

[फा. सं. आईए 3-22/10/2022-आईए. III]

तन्मय कुमार, अपर सचिव,

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II खंड 3, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 2859(अ), तारीख 16 जुलाई, 2021 के अधीन अंतिम बार संशोधित किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th April, 2022

S.O. 1807(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, based on the past experiences, it is noted that Nuclear Power Projects and Hydro Power Projects have high gestation period due to various issues such as geological surprises, delay in Forest Clearance, land acquisition, local issues, rehabilitation and resettlement, etc., which are often beyond the control of project proponent and in this context, the Central Government deems it necessary to extend the validity of Environmental Clearance (EC) for such projects;

And whereas, for other projects also, considering the time taken for addressing local concerns including environmental issues related to the implementation of such projects, the Central Government deems it necessary to extend the validity of such ECs;

And whereas, as per the provisions of Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), on and from the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, all mining leases are being granted for a period of fifty years, and accordingly, the Central Government deems it necessary to align the validity of mining ECs which is currently permissible up to a maximum duration of thirty years, subject to review and appropriate environmental safeguards;

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(i) in paragraph 9,-

(a) for sub paragraphs (i) and (ii), the following sub-paragraphs shall be substituted, namely:-

(i) The "Validity of Environmental Clearance" is meant the period from which a prior Environmental Clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub-paragraph (iii) of paragraph 8, to the start of production operations by the project or activity; or completion of all construction

operations in case of construction projects relating to item 8 of the Schedule, to which the application for prior environmental clearance refers:

Provided that in the case of mining projects or activities, the validity shall be counted from the date of execution of the mining lease.

(ii) The prior environmental clearance granted for an existing or new project or activity shall be valid for a period of:-

(a) thirteen years in the case of River Valley projects or activities [item 1(c) of the Schedule];

(b) fifteen years in the case of Nuclear power projects or activities and processing of nuclear fuel [item 1(e) of the Schedule];

(c) ten years in the case of all other projects and activities other than the Mining projects and River Valley Projects and Nuclear power projects referred to in clauses (a) and (b).

(iii) In the case of Area Development projects and Townships [item 8(b)], the validity period of ten years shall be limited only to such activities as may be the responsibility of the applicant as a developer:

Provided that the period of validity of Environmental Clearance with respect to the Projects and Activities listed in this sub-paragraph and sub-paragraphs (ii) may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned by a maximum period of two years in the case of River Valley projects, five years in the case of Nuclear power projects and processing of nuclear fuel and one year in the case of all other projects, if an application is made in the laid down proforma to the regulatory authority by the applicant within the validity period of the existing Environment Clearance:

Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.

(iv) The prior Environmental Clearance granted for mining projects shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier:

Provided that the period of validity of Environmental Clearance with respect to projects or activities included in this sub-paragraph may be extended by another twenty years, beyond thirty years, subject to the condition that the adequacy of the existing environmental safeguards laid down in the existing Environmental Clearance shall be examined by concerned Expert Appraisal Committee every five years beyond thirty years, on receipt of such application in the laid down proforma from the Project Proponent within the maximum validity period of Environmental Clearance of thirty years, and subsequently on receipt of such application in the laid down proforma from the Project Proponent within the validity period of the extended Environment Clearance, every five years for incorporating such additional environment safeguards in the Environmental Management Plan, as may be deemed necessary, till the validity of the mining lease or end of life of mine or fifty years, whichever is earlier.”;

(b) for the brackets, figures and words “(iii) Where the application for extension under sub-paragraphs (i) and (ii) has been filed”, the following shall be substituted, namely:-

“(v) Where the application for extension under sub-paragraphs (ii), (iii) and (iv) has been filed in the laid down proforma”.

[F. No. IA3-22/10/2022-IA.III]

TANMAY KUMAR, Add. Secy.

Note:- The principal notification was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide the notification number S.O. 2859(E), dated the 16th July, 2021.

F.No. 1A3-22/28/2022-1A.111 [E 181584]
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
 3rd Floor, Vayu Wing, Jor Bagh Road
 Ali Ganj, New Delhi-110003

Dated: 13th December, 2022

OFFICE MEMORANDUM

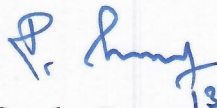
Subject: Clarification on the amendment to EIA Notification 2006 issued vide S.O. No. 1807(E) dated 12/04/2022 with regard to validity of Environment Clearance - regarding.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) vide notification no. S.O. No. 1807(E) dated 12/04/2022 amended the provisions of EIA Notification, 2006 regarding validity of Environment Clearance as mentioned below:

Type of Project	Earlier EC validity (Years) (A)	Further extendable for (Years) (B)	Increased EC validity (Years) (C)	Further extendable for (Years) (D)
River Valley projects	10	3	13	2
Nuclear projects	7	3	15	5
Projects other than River Valley, Nuclear and Mining Projects	7	3	10	1
Mining Projects	30		30 (Subject to adequacy of EIA/EMP to be reviewed every 5 years after 30 Years)	20

2. The Ministry is in receipt of representations from different stakeholders seeking clarification on the validity of Environment Clearance for different developmental projects in pursuance to the aforementioned Notification. The matter has been examined and it is to clarify that the applicability of the Notification is as under:

- i. The validity of the Environmental Clearances, which had not expired as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at para no. 1 column (C) above:
- Provided that the period of validity of Environmental Clearance with respect to the type of Projects and Activities listed at Para 1 above may be extended in respect of valid Environmental Clearance, by the regulatory authority concerned, by a maximum period of years as indicated at Para No. 1 Column (D) above, if an application is made in the laid down proforma to the regulatory authority by the applicant as per the provisions of EIA Notification 2006:*
- Provided further that the regulatory authority may also consult the concerned Expert Appraisal Committee before grant of such extension.*
- ii. The Environment Clearances for which the project proponents have submitted the application for extension of validity as per the provisions of the EIA Notification 2006 as on the date of publication of Notification i.e. 12/04/2022, shall stand automatically extended to respective increased validity as mentioned at Para no. 1 column (C) above.
3. This is issued with the approval of Competent Authority.


 (Sundar Ramanathan)
 Scientist 'E'

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS (TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

			SUKHWANI DEVELOPERS
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PP was absent, hence deferred the project.

23	P-23	SIA/MH/MIS/277712/2022	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
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Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance of proposed residential project for total plot area of 31535.00 m², FSI area of 40647.21 m², Non FSI area of 27311.52 m² and total BUA of 67958.73 m².

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park , off Bhandarkar Road ,Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	

10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E
11.	Total Plot Area (m ²)	31535.00
12.	Deductions (m ²)	2,756
13.	Net Plot area (m ²)	28779.00
14.	Proposed FSI area (m ²)	40647.21
15.	Proposed non-FSI area (m ²)	27311.52
16.	Proposed TBUA (m ²)	67958.73
17.	TBUA(m ²) approved by Planning Authority till date	-
18.	Ground coverage (m ²) & %	3315.41
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration
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Not applicable as per OM dtd 25.02.2021

21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change	
	Previous EC			Current Detail			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	A to J	B+S+12	35.95	A to J	P+12 floors	39	Revalidation of EC
	Commercial Building K	G	4.2	Commercial Building K	G	6.85	
	Club House	G+1	8.55	Club House	G+1	8.55	
22.	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.			

23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day
		Recycled water		Recycled water	
		Recycled water - (Flushing)	119.48 m ³ /day	Recycled water - (Flushing)	119.48 m ³ /day
		HVAC	0	HVAC	0
	Recycled water -	30.00	Recycled water -	00.00 m ³ /day	

		(Gardening)	m ³ /day	(Gardening)	
		Swimming Pool	2.88 m ³ /day	Swimming Pool	2.88 m ³ /day
		Total	385.11 m ³ /day	Total	355.11 m ³ /day
		Sewage generation	317 m ³ /day	Sewage generation	317 m ³ /day
24	Water Storage Capacity for Firefighting/UGT (m ³)	Purpose	Residential + Commercial		
		Domestic water	Domestic water tank- 254.00m ³ +30 m ³ commercial		
		Fire fighting	Fire Tank- 300.00m ³		
		Raw water storage tank	100 m ³		
		Treated water in STP for flushing	200 m ³		
25	Source of water	PCMC/Tanker water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon		
		Size and no. of RWH tank(s) and Quantity:	NA		
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore		
		Details of UGT tanks if any:	No UG Tank for rain water harvesting		
27	Sewage and Waste water	Sewage generation in CMD:	317 m ³ / day		
		STP technology:	MBBR		
		Capacity of STP (CMD):	320 m ³ /day		
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste:	546 kg/day	Handed over to Authorized Agency	

	Operation Phase	Wet waste:	751.5 kg/day	Treated in OWC	
		Hazardous waste:	NA	NA	
		Biomedical waste	NA	NA	
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.	
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC	
30	Landscape details	Total RG area (m ²):		2893.13 m ²	
		Existing trees on plot		118 nos.	
		Number of trees to be cut or transplant		0 nos.	
		Number of trees to be retained		118 nos.	
		Number of trees to be planted on site		264 nos.	
		Total no. of trees		382 nos.	
31	Power	Source of power supply:		MSEDCL	
		During Construction Phase (Demand Load):		75 kW	
		During construction phase - DG set		62.5 KVA	
		During Operation phase (Connected load):		3260.1 kW	
		During Operation phase (Demand load):		1378.89 KW	
		Transformer:		3 nos x 630	
				160 KVA	
DG set:					
Fuel used:		HSD			
32	Details of Energy saving	25.27 % Total Energy Saving			
33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)Lakh	
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00	
		2	O & M cost		
		1	Water for Dust Suppression	2	
		2	Site Sanitation , Disinfection & Safety	1.5	
		3	Environmental Monitoring	2	
		4	Health Check up	5	
		5	Environment Management Cell	8.4	
		6	Total	33.54	

34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m ²)
	4-Wheeler	321		321	Ground – 12.5 m ²
	2-Wheeler	1011		1011	
	Cycle	884		884	
36.	Details of Court cases/ litigations w.r.t. the project and project	No			

location if any.	
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Deliberations:

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action. ”

24	P-24	SIA/MH/MIS/277673/2022	Prior Environmental Clearance for Residential Building Project at Sr No. 3/1 to 4/1/4/1, 4/1/4/2/2, 4/1/4/2, 4/1/4/2/3, 4/1/4/4, Ambegaon Bk, Near Ashok Leyland Co., Taluka – Haveli, Pune by M/s. Chirag Developers
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Minutes of 255th Day – 3 (Part B) meeting of SEIAA held on 12th January, 2023

Item no. 13

Proposal No.:- SIA/MH/MIS/277712/2022

Type of Project: EC

Subject- Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates

Project Details-

Representative of PP Mr. Shah was present during the meeting along with environmental consultant M/s Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1.	Proposal Number	Proposal No: SIA/MH/MIS/277712/2022	
2.	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
3.	Project category	8(a), B2	
4.	Type of Institution	Private	
5.	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Kamala House, opp, Kamla Nehru park , off Bhandarkar Road ,Pune-411005
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6.	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7.	Applied for	Proposed Building Construction Project	
8.	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9.	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10.	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11.	Total Plot Area (m ²)	31535.00	
12.	Deductions (m ²)	2,756	
13.	Net Plot area (m ²)	28779.00	
14.	Proposed FSI area (m ²)	40647.21	
15.	Proposed non-FSI area (m ²)	27311.52	
16.	Proposed TBUA (m ²)	67958.73	
17.	TBUA(m ²) approved by Planning Authority till date	-	
18.	Ground coverage (m ²) & %	3315.41	
19.	Total Project Cost (Rs.)	Rs. 75.40 Crs.	


Member Secretary


Chairman

20.	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost(Rs.)	Duration	
Not applicable as per OM dtd 25.02.2021						
21.	Details of Building Configuration: <Please use following legends: Floor=F, Parking=Pk, Podium=Po, Stilt=St, Lower Ground=LG, Upper Ground=UG, Basement=B, Shops=Sh>					Reason for Modification/ Change
	Previous EC			Current Detail		
	Build ing Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
	A to J	B+S+12	35.95	A to J	P+12 floors	39
	Com mercial Building K	G	4.2	Commercial Building K	G	6.85
	Club Hous e	G+1	8.55	Club House	G+1	8.55
22.	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day	
		Recycled water		Recycled water		
		Recycled water - (Flushing)	119.48 m ³ /day	Recycled water - (Flushing)	119.48 m ³ /day	
		HVAC	0	HVAC	0	
		Recycled water - (Gardening)	30.00 m ³ /day	Recycled water - (Gardening)	00.00 m ³ /day	
		Swimming Pool	2.88 m ³ /day	Swimming Pool	2.88 m ³ /day	
		Total	385.11 m ³ /day	Total	355.11 m ³ /day	
		Sewage generation	317 m ³ /day	Sewage generation	317 m ³ /day	


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24	Water Storage Capacity for Firefighting/ UGT (m ³)	Purpose	Residential + Commercial	
		Domestic water	Domestic water tank- 254.00m ³ +30 m ³ commercial	
		Fire fighting	Fire Tank- 300.00m ³	
		Raw water storage tank	100 m ³	
		Treated water in STP for flushing	200 m ³	
25	Source of water	PCMC/Tanker water		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	3 pits Existing at site As per EC- 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any:	No UG Tank for rain water harvesting	
27	Sewage and Waste water	Sewage generation in CMD:	317 m ³ / day	
		STP technology:	MBBR	
		Capacity of STP (CMD):	320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste:	15 kg/day	It will be disposed off through Municipal waste collection system.
	Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste:	546 kg/day	Handed over to Authorized Agency
		Wet waste:	751.5 kg/day	Treated in OWC
		Hazardous waste:	NA	NA
		Biomedical waste	NA	NA


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		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure after treatment in OWC
30	Landscap e details	Total RG area (m ²):		2893.13 m ²
		Existing trees on plot		118 nos.
		Number of trees to be cut or transplant		0 nos.
		Number of trees to be retained		118 nos.
		Number of trees to be planted on site		264 nos.
		Total no. of trees		382 nos.
31	Power	Source of power supply:		MSEDCL
		During Construction Phase (Demand Load):		75 kW
		During construction phase - DG set		62.5 KVA
		During Operation phase (Connected load):		3260.1 kW
		During Operation phase (Demand load):		1378.89 KW
		Transformer:		3 nos x 630
				160 KVA
		DG set:		
		Fuel used:		HSD
32	Details of Energy saving	25.27 % Total Energy Saving		
33	Environmental Management plan budget during Construction phase	Sr. No.	Details	Cost (Rs.)Lakhs
		1	Capital Cost-Site Barricading, Personal Protective Equipment, Site Sanitation- Mobile toilets& Debris Management	15.00
		2	O & M cost	
		1	Water for Dust Suppression	2
		2	Site Sanitation , Disinfection & Safety	1.5
		3	Environmental Monitoring	2
		4	Health Check up	5
		5	Environment Management Cell	8.4
		6	Total	33.54


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34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O&M (Rs. Lakhs/Y)
		Sewage treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	7	2
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous waste	-		
		Green belt development	Plantation of new trees and maintenance of existing trees	22.96	4.85
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	3
		Energy savings	Energy savings measures	120.75	2
		Environment Management Cell	To monitor on each environmental infrastructure provided	-	6.48
		Disaster Management cost	Emergency preparedness plan to develop and implement onsite	101.45	25
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.		5
		Total			
35	Traffic Management	Required as per DCR		Actual Provided	Area per parking (m ²)
	4-Wheeler	321		321	Ground – 12.5 m ²
	2-Wheeler	1011		1011	
	Cycle	884		884	
36.	Details of	No			


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Court cases/ litigations w.r.t. the project and project location if any.	
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SEAC Deliberation –

PP informed that, they have received earlier EC vide letter dated 12.06.2012 which was later Revalidated vide letter dated 27.05.2019 for total built up area 78406.27Sq.mt. PP further stated that, project comprises 10 residential building with building configuration B+S+12 floors and commercial building “K” with ground floor. PP stated that, till date total 61525.93Sq.mt construction done on site. PP further informed that the validity of the EC expired, hence they have applied as new project.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

“Committee noted that, there is change in building profile; PP has constructed different profile than approved in EC. In the Earlier EC the building profile was sanctioned for residential building was “B+P_12 floor” & for Commercial it was only ground floor but PP has been constructed building with building profile “P +12 floors” & “G + 1 floor” respectively. After detail deliberation & considering the above said changes in the approved building profile, committee noted that this seems to be a violation case. The proposal therefore cannot be appraised at this juncture. Committee also noticed that, the PP has not submitted their application as per Notification issued by MoEF & CC dated 14.03.2017 for violation cases, hence Committee decided to refer the application to SEIAA for further necessary action.”

Recommendations of SEAC-

Committee decided to refer the application to SEIAA for further necessary action

Deliberation in SEIAA-

Proposal is an expansion of existing construction project. Proposal is referred by SEAC-3 in its meeting in the view of violation observed by the SEAC.

PP has obtained earlier EC vide SEAC-2010/CR-861/TC2 dated 12.06.2012 for total BUA of 44301.53 m2 which was revalidated vide EC dated 27.05.2019.

Proposal was then considered by SEIAA in its 252nd meeting and deferred for clarification on why SEIAA should not process as per the minutes of SEAC. Now, PP submitted the clarification dated 19.11.2022.

PP submitted that,

1. During EC meeting, conceptual plan was submitted having basement profile for all residential buildings in 2011.



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2. On 24.05.2012, 1st sanction was obtained in which 5 buildings were having basement and 5 basement without basements. Considering this sanction, they started with the construction of buildings that did not have basements.
3. Later on 26.06.2014 second sanction was obtained in which basement was removed from the balance 5 buildings and as per the sanctions remaining buildings were constructed.
4. The parking requirement after deducting the basement was sufficing the municipal norms and the same was sanctioned by the municipal authority.
5. As the basement is not constructed large amount of pollution load due to excavated earth material has been reduced during construction phase. Carbon footprint was also reduced by avoiding transportation of large quantities of construction waste.
6. As per the EC sated 12.06.2012 building heights were given 35.95 m which was considered from 1st floor and now building height is considered from ground level.
7. Commercial building constructed on site is only Ground floor which is wrongly mentioned as G+1 floor in SEAC MoM. Commercial building is constructed as per EC.

In the view of above, PP requested to refer back their proposal to SEAC for appraisal. SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.

SEIAA Decision-

SEIAA after deliberation decided to refer back the proposal to SEAC for appraisal.


Member Secretary


Chairman

19.	SIA/MH/MIS/277712/2022	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
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Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

It is noted that, the PP has submitted the application for expansion in existing Environmental Clearance for proposed residential project with total plot area of 31,535.00 m², FSI area of 40,647.21 m², Non FSI area of 27,311.52 m² and total BUA of 67,958.73 m².

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/MIS/277712/2022	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	
10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E	
11	Total Plot Area (m ²)	31,535.00	
12	Deductions (m ²)	2,756	
13	Net Plot area(m ²)	28,779.00	
14	Proposed FSI area(m ²)	40,647.21	
15	Proposed non-FSI area(m ²)	27,311.52	
16	Proposed TBUA (m ²)	67,958.73	
17	TBUA (m ²) approved by	IOD No. B.P /EC/Mamurdi/01/23	

	planning Authority till date						
18	Ground coverage (m ²) &%		3,315.41				
19	Total Project Cost (Rs.)		Rs. 75.40 Crs.				
20	CER as per MoEF & Circular Dated 01/05/2018		Activity	Location	Cost (Rs.)	Duration	
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021						
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>						Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	A to J	B+S+12	35.95	A to J	P+12 floors	39	
	Commercial Building K	G	4.2	Commercial Building K	G	6.85	
	Club House	G+1	8.55	Club House	G+1	8.55	
22	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.			
23	Water Budget	Dry Season (CMD)			Wet Season (CMD)		
		Fresh Water	232.75 m ³ /day		Fresh Water	232.75 m ³ /day	
		Recycled water (flushing)	119.48 m ³ /day		Recycled water (flushing)	119.48 m ³ /day	
		Recycled water (gardening)	30.00 m ³ /day		Recycled water (gardening)	0	
		Swimming pool	2.88 m ³ /day		Swimming pool	2.88 m ³ /day	
		Total	385.11 m ³ /day		Total	355.11 m ³ /day	
		Waste Water generation	317 m ³ /day		Waste Water generation	317 m ³ /day	
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m ³		
				Domestic water tank	Residential-254.00m ³ +30 m ³ commercial		

		Flushing water tank	200 m ³	
		Raw water tank	100 m ³	
25	Source of water			
26	Rainwater Harvesting (RWH)	Level of the Ground water table	7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity	NA	
		Quantity and size of recharge pits	3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any	NA	
27	Sewage and Wastewater	Sewage generation in CMD	317 m ³ / day	
		STP technology	MBBR	
		Capacity of STP (CMD)	320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal
		Wet waste	751.5 kg/day	Treated in OWC
		Hazardous waste	Negligible	
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure for gardening

30	Green Belt Development	Total RG area (m ²)	2893.13 m ²		
		Existing trees on plot	118 nos.		
		Number of trees to be cut	0 nos.		
		Number of trees to be retained	118 nos		
		Number of trees to be Transplant	0 nos.		
		Number of trees to be planted on site	264 nos.		
		No. of trees required	275 nos.		
		Number of trees after development	382 nos.		
31	Power	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load)	75 KW		
		During construction phase DG set	62.5 KVA		
		During Operation phase (Connected load)	3260.1 kW		
		During Operation phase (Demand load)	1378.89 KW		
		Transformer	3 nos x 630		
		DG set	160 KVA		
		Fuel used	HSD		
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
6. Total	33.54				
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	10.4	0.31
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous Waste	NA	--	-
		Green Belt	Plantation of new trees and maintenance of	22.96	4.85

		development	existing trees		
		Energy Saving	Energy saving measures	36.9	3.96
		Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03
		Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25
		Environment Management Cell	To implement environmental mitigation measures		6.48
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5
		Total			
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		

Deliberations:

PP informed that this is proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune, under the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). This is an Existing project.

The previous EC granted to the project is EC expired, hence PP has applied for reappraisal. PP has earlier obtained EC dated 12.06.2012 for plot area 31535 sq.mt. & TBUA of 78406.27 sq.mt. (FSI44301.53 sq.mt and Non FSI- 34104.74 sq.mt). Further PP Revalidated EC on 27.05.2019 which was valid upto 10.06.2022.

Till date PP have constructed Buildings B,C,D,E,F,G,H,I & J. and only construction of Building A is remaining.

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building	Configuratio	Height	Building	Configuration	Height

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Name	n	(m)	Name		(m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Decision: -

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

20.	SIA/MH/INFRA2/417000/2023	Proposed Residential & Commercial project (Kakade City)
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Representative of PP was present during the meeting along with environmental consultant M/s. Mahabal Enviro Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for fresh Environmental Clearance for proposed residential and commercial project with total plot area of 95,022 m², FSI area of 2,94,251.94 m², Non FSI area of 1,73,046.54 m² and total BUA of 4,67,298.48 m².

Brief information of the proposal is as below:

1.	Proposal Number	SIA/MH/INFRA2/417000/2023
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Item no. 20

Proposal No.:- SIA/MH/MIS/277712/2022

Type of Project: EC

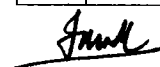
Subject- Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates

Project Details-

Representative of PP was present during the meeting along with environmental consultant M/s. Sneha Hi-Tech Products Pvt. Ltd.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/MIS/277712/2022			
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.			
3	Project category	8(a), B2			
4	Type of Institution	Private			
5	Project Proponent	Name	M/s Kunal Sulakshan Associates		
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.		
		Contact number	020-30223022		
		e-mail	bijalshah@kunalgroup.in		
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024			
7	Applied for	Proposed Building Construction Project			
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.			
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune			
10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E			
11	Total Plot Area (m ²)	31,535.00			
12	Deductions (m ²)	2,756			
13	Net Plot area(m ²)	28,779.00			
14	Proposed FSI area(m ²)	40,647.21			
15	Proposed non-FSI area(m ²)	27,311.52			
16	Proposed TBUA (m ²)	67,958.73			
17	TBUA (m ²) approved by planning Authority till date	IOD No. B.P /EC/Mamurdi/01/23			
18	Ground coverage (m ²) &%	3,315.41			
19	Total Project Cost (Rs.)	Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration


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	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02. 2021						
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>						Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	A to J	B+S+12	35.95	A to J	P+12 floors	39	
	Commercial Building K	G	4.2	Commercial Building K	G	6.85	
	Club House	G+1	8.55	Club House	G+1	8.55	
22	Total number of tenements			Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.			
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day		
		Recycled water (flushing)	119.48 m ³ /day	Recycled water (flushing)	119.48 m ³ /day		
		Recycled water (gardening)	30.00 m ³ /day	Recycled water (gardening)	0		
		Swimming pool	2.88 m ³ /day	Swimming pool	2.88 m ³ /day		
		Total	385.11 m ³ /day	Total	355.11 m ³ /day		
		Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day		
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m ³		
				Domestic water tank	Residential- 254.00m ³ +30 m ³ commercial		
				Flushing water tank	200 m ³		
				Raw watertank	100 m ³		
25	Source of water						


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26	Rainwater Harvesting(RWH)	Level of the Ground water table		7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon
		Size and no. of RWH tank(s) and Quantity		NA
		Quantity and size of recharge pits		3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore
		Details of UGT tanks if any		NA
27	Sewage and Wastewater	Sewage generation in CMD		317 m ³ / day
		STP technology		MBBR
		Capacity of STP (CMD)		320 m ³ /day
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body
29	Solid Waste Management during Operation Phase	Type	Quantity(kg/d)	Treatment/disposal
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal
		Wet waste	751.5 kg/day	Treated in OWC
		Hazardous waste	Negligible	
		Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.
		STP Sludge (dry)	23 kg/day	Used as manure for gardening
30	Green Belt Development	Total RG area (m ²)		2893.13 m ²
		Existing trees on plot		118 nos.
		Number of trees to be cut		0 nos.
		Number of trees to be retained		118 nos
		Number of trees to be Transplant		0 nos.
		Number of trees to be planted on site		264 nos.


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

		No. of trees required	275 nos.		
		Number of trees after development	382 nos.		
31	Power	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load)	75 KW		
		During construction phase DG set	62.5 KVA		
		During Operation phase (Connected load)	3260.1 kW		
		During Operation phase (Demand load)	1378.89 KW		
		Transformer	3 nos x 630		
		DG set	160 KVA		
		Fuel used	HSD		
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
			6. Total	33.54	
34	Environmental Management plan Budget during Operation phase	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18
		RWH	Recharging existing ground water table	10.4	0.31
		Solid Waste	Collection Segregation and management of MSW	23	13
		Hazardous Waste	NA	--	-
		Green Belt	Plantation of new trees and maintenance of	22.96	4.85
		development	existing trees		
		Energy Saving	Energy saving measures	36.9	3.96
		Environmental Monitoring	To monitor sustainability of Environmental	-	03


Member Secretary


Chairman

			Infrastructure		
		Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25
		Environment Management Cell	To implement environmental mitigation measures		6.48
		Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5
		Total			
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/ litigations w.r.t. the project and project location if any		NA		

SEAC Deliberation –

PP informed that this is proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune, under the jurisdiction of Pimpri Chinchwad Municipal Corporation (PCMC). This is an Existing project.

The previous EC granted to the project is EC expired, hence PP has applied for reappraisal. PP has earlier obtained EC dated 12.06.2012 for plot area 31535 sq.mt. & TBUA of 78406.27 sq.mt. (FSI44301.53 sq.mt and Non FSI- 34104.74 sq.mt). Further PP Revalidated EC on 27.05.2019 which was valid upto 10.06.2022.

Till date PP have constructed Buildings B,C,D,E,F,G,H,I & J. and only construction of Building A is remaining.

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building Name	Configuratio n	Height (m)	Building Name	Configuration	Height (m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85


Member Secretary


Chairman

Club House	G+1	8.55	Club House	G+1	8.55
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The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) B2.

During discussion following points emerged:

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal is an expansion of existing construction project. Proposal is recommended by SEAC-3 in its 168th meeting for grant of Environment Clearance for total plot area of 31,535.00 m², FSI area of 40,647.21 m², Non FSI area of 27,311.52 m² and total BUA of 67,958.73m².

Proposal was earlier referred by SEAC-3 in its 150th meeting in the view of violation observed by the SEAC. Proposal was then considered by SEIAA in its 255th meeting and proposal was referred back to SEAC for appraisal.

PP has obtained earlier EC vide SEAC-2010/CR-861/TC2 dated 12.06.2012. same is revalidated on 27.05.2019.

At the outset, SEIAA asked PP whether they are in receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26.09.2022. PP submitted that, they have obtained the same dated 03.01.2023. SEIAA noted the same and asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 03.01.2023.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 28.04.2023.

SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m², Non FSI- 27,311.52 m², Total BUA- 67,958.73m². (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.


Member Secretary


Chairman

Minutes of 260th Day 1 (Part - B) meeting of SEIAA held on 02nd May, 2023

4. SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m², Non FSI- 27,311.52 m², Total BUA- 67,958.73m². (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.



Member Secretary



Chairman

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Co-ordinator
 KUNAL SULAKSHAN ASSOCIATES
 Kunal House, Opp Kamla Nehru Park, Haveli, Pune, Maharashtra. -
 411004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/277712/2022 dated 10 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B038MH186318
2. File No.	SIA/MH/MIS/277712/2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s Kunal Sulakshan Associates
7. Name of Company/Organization	KUNAL SULAKSHAN ASSOCIATES
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/06/2023

(e-signed)
 Pravin C. Darade , I.A.S.
 Member Secretary
 SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/277712/2022
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s.Kunal Sulakshan Associates,
Sr. No. 10, Hissa 1A, village Mamurdi,
Taluka Haveli, District Pune.

Subject : Environmental Clearance for Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune by M/s.Kunal Sulakshan Associates

Reference : Application no. SIA/MH/MIS/277712/2022

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 168th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 260th (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 02.05.2023.

2. Brief Information of the project submitted by you is as below:-

1	Proposal Number	SIA/MH/MIS/277712/2022	
2	Name of Project	Proposed residential project group Housing with Shopline at Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune.	
3	Project category	8(a), B2	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Kunal Sulakshan Associates
		Regd. Office address	Ground floor, Kunal House, Off. Bhandarkar Rd, Near Kamla Nehru Park, Pune.
		Contact number	020-30223022
		e-mail	bijalshah@kunalgroup.in
6	Consultant	Sneha Hi-Tech Products Pvt. Ltd. Accredited Certificate No. NABET/EIA/2124/RA 0235 dated 05.04.2022 valid till 15.02.2024	
7	Applied for	Proposed Building Construction Project	
8	Details of previous EC	EC vide letter no. SEAC-2010/CR-861/TC2 dated 12.06.2012. Revalidation of EC dated 27.05.2019.	
9	Location of the project	Sr. No. 10, Hissa 1A, village Mamurdi, Taluka Haveli, District Pune	

10	Latitude and Longitude	Latitude: 18°39'53.37"N Longitude: 73°42'45.60"E			
11	Total Plot Area (m ²)	31,535.00			
12	Deductions (m ²)	2,756			
13	Net Plot area(m ²)	28,779.00			
14	Proposed FSI area(m ²)	40,647.21			
15	Proposed non-FSI area(m ²)	27,311.52			
16	Proposed TBUA (m ²)	67,958.73			
17	TBUA (m ²) approved by planning Authority till date	IOD No. B.P/EC/Mamurdi/01/23			
18	Ground coverage (m ²) &%	3,315.41			
19	Total Project Cost (Rs.)	Rs. 75.40 Crs.			
20	CER as per MoEF & Circular Dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
	NA, per OM No. F.No.22-65/2017/IA.III dt. 30.09.2020 & OM 22-65/2017-IA-III dated 25.02.2021				
21	Details of Building Configuration: <Please use following legends:Floor=F,Parking=Pk,Podium=Po,Stilt=St,LowerGround=LG,UpperGround=UG,Basement=B,Shops=Sh>				Reason for Modification/Change
	Previous EC/ Existing Building			Proposed Configuration	
	Building Name	Configuration	Height (m)	Building Name	Configuration
	A to J	B+S+12	35.95	A to J	P+12 floors
	Commercial Building K	G	4.2	Commercial Building K	G
	Club House	G+1	8.55	Club House	G+1
22	Total number of tenements		Tenements-483 nos. shops 40 nos. Users - 2415 nos. Commercial - 360 nos. Total users - 2775 nos.		
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	232.75 m ³ /day	Fresh Water	232.75 m ³ /day
		Recycled water (flushing)	119.48 m ³ /day	Recycled water (flushing)	119.48 m ³ /day
		Recycled water (gardening)	30.00 m ³ /day	Recycled water (gardening)	0
		Swimming pool	2.88 m ³ /day	Swimming pool	2.88 m ³ /day
	Total	385.11 m ³ /day		Total	355.11 m ³ /day

		Waste Water generation	317 m ³ /day	Waste Water generation	317 m ³ /day
24	Water Storage Capacity for Fire fighting/ UGT			Fire tank	300 m ³
				Domestic water tank	Residential- 254.00m ³ +30 m ³ commercial
				Flushing water tank	200 m ³
				Raw watertank	100 m ³
25	Source of water				
26	Rainwater Harvesting (RWH)	Level of the Ground water table		7 - 9 m. BGL in pre monsoon, 6 - 7 m. BGL in post monsoon	
		Size and no. of RWH tank(s) and Quantity		NA	
		Quantity and size of recharge pits		3 pits Existing at site 6 nos. of Filter trenches Size- 2.0 m. x2.0 m. x 2.0 m in stream bed 14 nos. of pits (2.0 m. x2.0 m. x 2.0 m) with 10 m bore	
		Details of UGT tanks if any		NA	
27	Sewage and Wastewater	Sewage generation in CMD		317 m ³ / day	
		STP technology		MBBR	
		Capacity of STP (CMD)		320 m ³ /day	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment/disposal	
		Dry waste	10 kg/day	It will be segregated and handed over to authorized vendor	
		Wet waste	15 kg/day	It will be disposed off through Municipal waste collection system.	
		Construction waste	At actual	Utilized on site at maximum extent. Rest handed over to local body	
29	Solid Waste Management during Operation	Type	Quantity(kg/d)	Treatment/disposal	
		Dry waste	546 kg/day	Handed over to Authorized Agency for disposal	
		Wet waste	751.5 kg/day	Treated in OWC	
		Hazardous waste	Negligible		

	Phase	Biomedical waste	Biomedical waste like Mask, Gloves, Face shields etc. (required for Pandemic situation)	Shall be segregated at designated place near OWC and shall be given to authorized vendor for management.	
		E-Waste	1567.5 Kg/yr	Handed over to Authorized recycler for further handling & disposal purpose.	
		STP Sludge (dry)	23 kg/day	Used as manure for gardening	
30	Green Belt Development	Total RG area (m ²)	2893.13 m ²		
		Existing trees on plot	118 nos.		
		Number of trees to be cut	0 nos.		
		Number of trees to be retained	118 nos.		
		Number of trees to be Transplant	0 nos.		
		Number of trees to be planted on site	264 nos.		
		No. of trees required	275 nos.		
		Number of trees after development	382 nos.		
31	Power	Source of power supply:	MSEDCL		
		During Construction Phase (Demand Load)	75 KW		
		During construction phase DG set	62.5 KVA		
		During Operation phase (Connected load)	3260.1 kW		
		During Operation phase (Demand load)	1378.89 KW		
		Transformer	3 nos x 630		
		DG set	160 KVA		
		Fuel used	HSD		
32	Details of Energy saving	Total Saving = 25.27 %			
33	Environmental Management plan budget during Construction phase	Type	Details	Cost	
		Capital		15	
		O & M	1. Water for Dust Suppression	2	
			2. Site Sanitation , Disinfection & Safety	1.5	
			3. Environmental Monitoring	2	
			4. Health Check up	5	
			5. Environment Management Cell	8.4	
			6. Total	33.54	
34	Environmental Management plan Budget during	Component	Detail	Capital Cost (Rs.)	O & M (Rs. Lakhs/Y)
		Sewage Treatment	STP Operation and its maintenance	40	18

Operation phase	RWH	Recharging existing ground water table	10.4	0.31	
	Solid Waste	Collection Segregation and management of MSW	23	13	
	Hazardous Waste	NA	--	-	
	Green Belt	Plantation of new trees and maintenance of existing trees	22.96	4.85	
development	Energy Saving	Energy saving measures	36.9	3.96	
	Environmental Monitoring	To monitor sustainability of Environmental Infrastructure	-	03	
	Disaster Management	Emergency preparedness plan to develop and implement on site	101.45	25	
	Environment Management Cell	To implement environmental mitigation measures		6.48	
	Biomedical Waste Management	Handling segregation and management of waste like mask, shields, PPE kits etc.	-	5	
	Total				
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area Per Car Parking (m ²)
		4-Wheeler	321	321	Ground – 12.5 m ²
		2-Wheeler	1011	1011	
36	Details of Court cases/litigations w.r.t. the project and project location if any		NA		

The comparative details of the building configuration is as below:

Previous EC/ Existing Building			Proposed Configuration		
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)
A to J	B+S+12	35.95	A to J	P+12 floors	39
Commercial Building K	G	4.2	Commercial Building K	G	6.85
Club House	G+1	8.55	Club House	G+1	8.55

3. The proposal has been considered by SEIAA in its 260th (Day-1) meeting and decided

to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy,2021.
2. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

1. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI- 40,647.21 m², Non FSI- 27,311.52 m², Total BUA- 67,958.73m². (Plan approval No-BP/EC/Mamurdi/01/2023, dated-10.01.2023)

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.

- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an

independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO₂, NO_x (ambient levels as well as stack emissions) or critical sector

parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
 6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pimpri Chinchwad Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Signature Not Verified

Digitally signed by Shri Pravin C. Darade, I.A.S. Member Secretary

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